

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SAHA INFRA TECH PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	SAHA INFRA TECH PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	26/06/2012
3. Authority under which Corporate Debtor is incorporated / registered	Companies Act, 1956 with Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45200DL2012PTC238062
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: F-1, 1st Floor, Plot No. 1, Village Kirti, Ring Road Near Bus Stop, New Delhi - 110014 Place of Maintenance of Books of Accounts & Papers: B-4, Main Tower, Sector-132, Noida Expressway, Noida 201301 UP
6. Insolvency commencement date in respect of Corporate Debtor	28 February, 2020 (Note: As per Hon'ble NCLT New Delhi's directions, IRP appointed on 28th February, 2020 has been replaced by Shiv Nandan Sharma w.e.f. 05.04.2021) (copy of order received on 06.04.2021)
7. Estimated date of closure of insolvency resolution process	02 October, 2021 (being 180 days from 05 April 2021)
8. Name, address, email address and the registration number of the interim resolution professional	Name: Shiv Nandan Sharma Reg. No.: IBS/PA-001/IP-P00384/2017-2018/10641 Add.: 129 Navjeevan Vihar, Near Aurobindo College, New Delhi-110017 Email: sharmasn@gmail.com
9. Address & email of the interim resolution professional, as registered with the board	Name: Shiv Nandan Sharma Reg. No.: IBS/PA-001/IP-P00384/2017-2018/10641 Add.: 129 Navjeevan Vihar, Near Aurobindo College, New Delhi-110017 Email: sharmasn@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Name: Shiv Nandan Sharma Reg. No.: IBS/PA-001/IP-P00384/2017-2018/10641 Add.: 908, D-Mall, Netaji Subhash Place, Pitampura, Delhi - 110034 Email: crp_sahainfra@gmail.com
11. Last date for submission of claims	19 April, 2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Home Buyers/ Allottees of Real Estate Project(s) as per clause (f) of Section 5 (8) of the IBC Code, 2016
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Mr. Abhishek Anand Reg. No. IBS/PA-002/IP-N00038/2016-17/10077 2. Mr. Ajay Chandra Singh Reg. No. IBS/PA-002/IP-N00381/2017-2018/11124 3. Mr. Loveneet Handa Reg. No. IBS/PA-002/IP-N01048/2020-2021/13386
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	a) Relevant forms are available at https://ibbi.gov.in/downloadform.html b) Service providers / Insolvency Professionals (IPs) are available at https://ibbi.gov.in/ipip-register/view-ip1

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi (NCLT) had ordered the commencement of the corporate insolvency resolution process against the SAHA INFRA TECH PRIVATE LIMITED on 28.02.2020 and appointed an Interim Resolution Professional (IRP). However, no action was taken by that IRP and the Hon'ble NCLT has vide order dated 05 April, 2021 appointed Shiv Nandan Sharma as Interim Resolution Professional.

The creditors of SAHA INFRA TECH PRIVATE LIMITED, are hereby called upon to submit a proof of their claims on or before 19.04.2021 to the interim resolution professional at the address mentioned against item 10 above. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class Home Buyer / Allottees under a Real Estate Project under section 5 (8) (f) of the Insolvency and Bankruptcy Code, 2016 in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Shiv Nandan Sharma
Interim Resolution Professional
Date: 08.04.2021
Place: New Delhi
Reg. No.: IBS/PA-001/IP-P00384/2017-2018/10641

BARODA MUTUAL FUND

NOTICE cum ADDENDUM No. 20 / 2021

NOTICE - CUM - ADDENDUM TO THE SCHEME INFORMATION DOCUMENT ("SID") AND KEY INFORMATION MEMORANDUM ("KIM") OF FEW SCHEMES OF BARODA MUTUAL FUND ("Baroda MF")

Notice is hereby given that, pursuant to SEBI circular SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, unitholders are requested to take note that the Risk-o-meters of the following schemes of Baroda MF stands revised as under:

Name and type of Scheme	Risk-o-meter (Revised)
Baroda Ultra Short Duration Fund (An open-ended ultra short term debt scheme investing in instruments such that the Macaulay duration* of the portfolio is between 3 months and 6 months.) (*please refer to page no. 37 of SID)	
Baroda Short Term Bond Fund (An open-ended short term debt scheme investing in instruments such that the Macaulay duration* of the portfolio is between 1 year and 3 years.) (*please refer to page no. 39 of SID)	

The above Risk-o-meters are based on evaluation of risk level of the scheme's monthly portfolio as on March 31, 2021.

This Notice cum addendum forms an integral part of the SIDs & KIMs of the above-mentioned schemes of Baroda MF. All other terms and conditions as mentioned in the SIDs & KIMs of the schemes shall remain unchanged.

For Baroda Asset Management India Limited
(Investment Manager to Baroda Mutual Fund)

Place : Mumbai
Date : April 07, 2021

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

For further details, kindly contact:
Baroda Asset Management India Limited
CIN : U65991MH1992PLC069414
501, Titanium, 5th Floor, Western Express Highway, Goregaon (East), Mumbai - 400 063.
Tel. No. : +91 22 6848 1000 • Toll Free No. : 1800 267 0189
Visit us at : www.barodamf.com • Email : info@barodamf.com

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Gujarat Informatics Limited

Block No. 2, 2nd Floor, Karmayogi Bhavan, Sector 10 A, Gandhinagar-382010 (Gujarat) Ph. : 079-23256022, Fax: 079-23238925

NOTICE FOR INVITING BIDS

GIL invites bids through E-tendering for Selection of Service Provider for End-to-End Comprehensive Integrated IT Solution Design, Development, Implementation, Training, Hand Holding and Operation & Maintenance Support for Sports Authority of Gujarat, Gandhinagar. (Tender No. SWT070421210). Interested parties may visit <http://www.gil.gujarat.gov.in> or <https://www.gil.procure.com> for eligibility criteria & more details about the bids.

- Managing Director

IDBI mutual

IDBI Asset Management Limited

CIN: U65100MH2010PLC199319
Registered Office: IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005
Corporate Office: 4th Floor, IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005
Tel: (022) 66442800 Fax: (022) 66442801 Website: www.idbimutual.co.in E-mail: contactus@idbimutual.co.in

NOTICE CUM ADDENDUM No. 01/2021-22

CHANGE IN RISK-O-METER OF IDBI LIQUID FUND AND IDBI ULTRA SHORT TERM FUND OF IDBI MUTUAL FUND

Investors are requested to note that pursuant to SEBI Circular No. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 05, 2020, the Risk-o-meter of the following Schemes of IDBI Mutual Fund stand revised as under, based on evaluation of risk level of Schemes Portfolios as on March 31, 2021:

Name of the scheme	Product Labelling#	Existing Risk-o-meter	Revised Risk-o-meter
This product is suitable for investors who are seeking*:			
IDBI Liquid Fund (An open-ended liquid scheme)	<ul style="list-style-type: none"> High level of liquidity along with regular income for short term Investments in Debt/ Money market instruments with maturity / residual maturity up to 91 days 		
		Investors understand that their principal will be at Moderate Risk	Investors understand that their principal will be at Low to Moderate Risk
*Investors should consult their financial advisors if in doubt about whether the product is suitable for them.			
IDBI Ultra Short Term Fund (An open-ended ultra short term debt scheme investing in instruments such that the Macaulay duration of the portfolio is between 3 months and 6 months)	<ul style="list-style-type: none"> Regular income for short term Investments in Debt / Money market instruments with relatively lower interest rate risk, such that the Macaulay duration of the portfolio is maintained between 3 months to 6 months 		
		Investors understand that their principal will be at Moderate Risk	Investors understand that their principal will be at Low to Moderate Risk
*Investors should consult their financial advisors if in doubt about whether the product is suitable for them.			

There is no change in labelling of the scheme. Only Risk-o-meter is changed

This Addendum shall form an integral part of Scheme Information Document / Key Information Memorandum of IDBI Liquid Fund and IDBI Ultra Short Term Fund, the schemes of IDBI Mutual Fund, as amended from time to time.

All other features and terms and condition as stated in the SID/KIM of the Schemes shall remain unchanged.

For IDBI Asset Management Limited
(Investment Manager to IDBI Mutual Fund)
Sd/-
Company Secretary and Compliance Officer

Place : Mumbai
Date : April 07, 2021

Statutory Duties: IDBI Mutual Fund has been set up as a trust sponsored by IDBI Bank Limited with IDBI MF Trustee Company Limited as the Trustee ("Trustee" under the Indian Trusts Act, 1882) and with IDBI Asset Management Limited as the Investment Manager.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT

Clean Science

CLEAN SCIENCE AND TECHNOLOGY LIMITED

Our Company was incorporated as "Sri Distikem Private Limited" on November 7, 2003 in Pune, Maharashtra as a private limited company under the Companies Act, 1956, as amended. Thereafter, the name of our Company was changed to "Clean Science and Technology Private Limited" pursuant to a resolution passed by our shareholders in an extraordinary general meeting held on July 31, 2006, and a fresh certificate of incorporation, dated August 25, 2006 was issued by the Registrar of Companies, Pune ("RoC"). Subsequently, our Company was converted into a public limited company pursuant to a resolution passed by our Shareholders at an extraordinary general meeting held on February 25, 2021 and a fresh certificate of incorporation dated March 4, 2021 was issued by the RoC consequent upon conversion, recording the change in the name of our Company to "Clean Science and Technology Limited". For details of change in the name and registered office of our Company, see "History and Certain Corporate Matters" beginning on page 137 of the Draft Red Herring Prospectus dated April 6, 2021 ("DRHP").

Registered and Corporate Office: Office No. 503, Pentagon Tower P-4, Magarpatta City, Hadapsar, Pune - 411 013 Maharashtra, India. **Contact Person:** Mahesh Arvind Kulkarni, Company Secretary and Compliance Officer, Tel: +91 20 26899953; Fax: +91 20 26898894; E-mail: compliance@cleanscience.co.in; **Website:** www.cleanscience.co.in; **Corporate Identity Number:** U24114PN2003PLC018532

OUR PROMOTERS: ASHOK RAMNARAYAN BOOB, KRISHNAKUMAR RAMNARAYAN BOOB, SIDDHARTHA ASHOK SIKCHI AND PARTH ASHOK MAHESHWARI

INITIAL PUBLIC OFFER OF UP TO [a] EQUITY SHARES OF FACE VALUE OF ₹1 EACH ("EQUITY SHARES") OF CLEAN SCIENCE AND TECHNOLOGY LIMITED ("COMPANY") FOR CASH AT A PRICE OF ₹[a] PER EQUITY SHARE THROUGH AN OFFER FOR SALE OF UP TO [a] EQUITY SHARES ("OFFER FOR SALE" OR "OFFER") AGGREGATING UP TO ₹14,000 MILLION, CONSISTING OF UP TO [a] EQUITY SHARES BY ASHOK RAMNARAYAN BOOB AGGREGATING UP TO ₹2,233.48 MILLION, UP TO [a] EQUITY SHARES BY KRISHNAKUMAR RAMNARAYAN BOOB AGGREGATING UP TO ₹830.82 MILLION, UP TO [a] EQUITY SHARES BY SIDDHARTHA ASHOK SIKCHI AGGREGATING UP TO ₹370.75 MILLION, UP TO [a] EQUITY SHARES BY PARTH ASHOK MAHESHWARI AGGREGATING UP TO ₹695.47 MILLION (COLLECTIVELY, THE "PROMOTER SELLING SHAREHOLDERS"), UP TO [a] EQUITY SHARES BY ANANTROOP FINANCIAL ADVISORY SERVICES PRIVATE LIMITED AGGREGATING UP TO ₹402.99 MILLION, UP TO [a] EQUITY SHARES BY ASHA ASHOK BOOB AGGREGATING UP TO ₹402.99 MILLION, UP TO [a] EQUITY SHARES BY ASHOKUMAR RAMKISHAN SIKCHI HUF AGGREGATING UP TO ₹1,245.28 MILLION, UP TO [a] EQUITY SHARES BY KRISHNAKUMAR RAMNARAYAN BOOB HUF AGGREGATING UP TO ₹380.32 MILLION, UP TO [a] EQUITY SHARES BY ASHOK RAMNARAYAN BOOB HUF AGGREGATING UP TO ₹688.85 MILLION, UP TO [a] EQUITY SHARES BY NIDHI MOHUNTA AGGREGATING UP TO ₹695.47 MILLION, UP TO [a] EQUITY SHARES BY NILIMA KRISHNAKUMAR BOOB AGGREGATING UP TO ₹830.82 MILLION, UP TO [a] EQUITY SHARES BY SHRADHA KRISHNAKUMAR BOOB AGGREGATING UP TO ₹402.99 MILLION, UP TO [a] EQUITY SHARES BY PRASAD KRISHNAKUMAR BOOB AGGREGATING UP TO ₹402.99 MILLION, UP TO [a] EQUITY SHARES BY POOJA VIVEK NAVANDAR AGGREGATING UP TO ₹402.99 MILLION, UP TO [a] EQUITY SHARES BY ASHA ASHOK SIKCHI AGGREGATING UP TO ₹1,044.72 MILLION, UP TO [a] EQUITY SHARES BY KUNAL ASHOK SIKCHI AGGREGATING UP TO ₹284.23 MILLION, UP TO [a] EQUITY SHARES BY ASHOK SIKCHI AGGREGATING UP TO ₹258.52 MILLION, UP TO [a] EQUITY SHARES BY NANDITA SIKCHI AGGREGATING UP TO ₹250.43 MILLION, UP TO [a] EQUITY SHARES BY GANAPATI DADASAHEB YADAV AGGREGATING UP TO ₹29.67 MILLION AND UP TO [a] EQUITY SHARES BY DILIP DIGAMBAR RAVETKAR AGGREGATING UP TO ₹29.67 MILLION (COLLECTIVELY, THE "OTHER SELLING SHAREHOLDERS", TOGETHER WITH PROMOTER SELLING SHAREHOLDERS, THE "SELLING SHAREHOLDERS").

* FIRST HOLDERS OF EQUITY SHARES. FOR DETAILS OF JOINT SHAREHOLDING, SEE "CAPITAL STRUCTURE" BEGINNING ON PAGE 68 OF THE DRHP.

THE FACE VALUE OF EQUITY SHARES IS ₹1 EACH. THE PRICE BAND AND THE MINIMUM BID LOT SHALL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS AND BE ADVERTISED IN ALL EDITIONS OF [a], AN ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF [a], A HINDI NATIONAL DAILY NEWSPAPER AND REGIONAL EDITION OF [a], A MARATHI NEWSPAPER, MARATHI BEING THE REGIONAL LANGUAGE OF MAHARASHTRA, WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED, WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Managers and at the terminals of the Syndicate Members and by intimation to Designated Intermediaries and the Sponsor Bank, as applicable.

The Offer is being made through the Book Building Process, in terms of Regulation 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company may, in consultation with the Book Running Lead Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. Further, not less than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders ("RIBs") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process providing details of their respective ASBA accounts, and UPI ID in case of RIBs using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" beginning on page 302 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP with the Securities and Exchange Board of India ("SEBI") on April 6, 2021. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. NSE and BSE at www.nseindia.com, www.bseindia.com, and the websites of the BRLMs i.e. Axis Capital Limited, JM Financial Limited and Kotak Mahindra Capital Company Limited at www.axiscapital.co.in, www.jmf.com and www.investmentbank.kotak.com respectively. Our Company invites the public to give their comments on the DRHP filed with SEBI, with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by our Company and/or the Company Secretary and Compliance Officer of the BRLMs at their respective addresses mentioned herein below in relation to the Offer on or before 5.00 p.m. on the 21st day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 22 of the DRHP.

Any decision whether to invest in the Equity Shares described in the DRHP may only be made after a red herring prospectus ("Red Herring Prospectus") for the same has been filed with the RoC and must be made solely on the basis of the Red Herring Prospectus.

The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on BSE and NSE.

For details of the share capital and capital structure of the Company, see "Capital Structure" on page 68 of the DRHP. The liability of the members of our Company is limited. For details of the main objects of the Company as contained in the Memorandum of Association, see "History and Certain Corporate Matters" on page 137 of the DRHP.

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE ISSUE	
Axis Capital Limited 1 st floor, Axis House, C-2 Wadia International Centre, P.B. Marg, Worli, Mumbai 400 025 Maharashtra, India Tel: +91 22 4325 2183 E-mail: cleanscience ipo@axiscap.in Website: www.axiscapital.co.in	JM Financial Limited 7 th Floor, Chenergy, Appasaheb Marathe Marg Prabhadevi, Mumbai 400 025, Maharashtra, India Tel: +91 22 6630 3030 E-mail: cleanscience ipo@jmf.com Website: www.jmf.com Investor Grievance ID: grievance_id@jmf.com Contact Person: Prachee Dhuri SEBI Registration Number: INM000012029	Kotak Mahindra Capital Company Limited 1st Floor, 27 BKC, Plot No. 27, 'G' Block Bandra Kurla Complex, Bandra (East) Mumbai 400 051, Maharashtra, India Tel: +91 22 4336 0000 E-mail: cleanscience ipo@kotak.com Website: www.investmentbank.kotak.com Investor Grievance ID: kmccredresal@kotak.com Contact Person: Ganesh Rane SEBI Registration Number: INM000008704	Link Intime India Private Limited C 101, 247 Park, L.B.S. Marg, Vikhroli (West) Mumbai 400 083 Tel: +91 22 49186200 E-mail: cleanscience ipo@linkintime.co.in Website: www.linkintime.co.in Investor Grievance ID: cleanscience ipo@linkintime.co.in Contact Person: Shanti Gopalkrishnan SEBI Registration Number: INR000004058

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For Clean Science and Technology Limited
On behalf of the Board of Directors
Sd/-
Company Secretary and Compliance Officer

Place: Pune
Date: April 7, 2021

Clean Science and Technology Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP with SEBI on April 6, 2021. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs i.e. Axis Capital Limited, JM Financial Limited and Kotak Mahindra Capital Company Limited at www.axiscapital.co.in, www.jmf.com and www.investmentbank.kotak.com respectively. Bidders should note that investment in equity shares involves a high degree of risk and for details relating to the same, please see the section entitled "Risk Factors" on page 22 of the DRHP. Potential Bidders should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act and referred to in the Draft Red Herring Prospectus) as "U.S. QIBs" in transactions exempt from, or not subject to, the registration requirements of the U.S. Securities Act, and (ii) outside the United States in offshore transactions in compliance with Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales are made. For the avoidance of doubt, the term "U.S. QIBs" does not refer to a category of institutional investors defined under applicable Indian regulations and referred to in the Draft Red Herring Prospectus as "QIBs".

CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND PRE-OPEN OFFER ADVERTISEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF PRATIK PANELS LIMITED

("PRATIK" OR "TARGET COMPANY")
(CIN: L36101MH1989PLC317374)

Registered Office: H. No. 1824, Gala 1,2,3,4,5, Swagat Complex, Nr. Bidi Kamgar Soc. Rahnal, Thane, Maharashtra, 421 302.
Tel. No.: +91 9867726148/ 9967061483; **Website:** www.pratikpanels.com; **Email ID:** pplbys@gmail.com

This Advertisement is being issued by CapitalSquare Advisors Private Limited ("Manager to the Offer"), for and on behalf of Pratik Chandrakant Mishra ("Acquirer 1") and Divyani Pankaj Mishra ("Acquirer 2") (hereinafter collectively referred to as "Acquirers") pursuant to Regulation 18(7) read with Regulation 3(1), Regulation 4, Regulation 14(3), and Regulation 15(2) of the Securities Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations"), in respect of Open Offer to acquire up to 10,13,610 (Ten Lakhs Thirteen Thousand Six Hundred and Ten) fully paid-up equity shares of Rs. 10/- each ("Equity Shares") representing 26.00% of the total equity and voting share capital of the Target Company, at a price of Re. 10/- (Rupee One Only) per Equity Share ("Offer Price") payable in cash ("Offer" or "Open Offer").

This Advertisement is to be read in conjunction with the (a) Public Announcement dated Thursday, January 21, 2021 ("PA"); (b) Detailed Public Statement ("DPS") which was published on Tuesday, January 26, 2021 in Financial Express (English daily) (All Editions), Jansatta (Hindi daily) (All Editions), and Navshakti (Marathi daily) (Mumbai Edition).

- Offer Price:** The Offer Price of Re. 10/- (Rupee One Only) payable in cash.
- Recommendations of the Committee of Independent Directors:** The Committee of Independent Directors of the Target Company ("IDC") has opined that the Offer Price of Re. 10/- (Rupee One Only) is fair and reasonable in accordance with SEBI (SAST) Regulations. Further, the IDC's has published its recommendation on published on Wednesday, April 07, 2021 in the same newspapers in which the DPS was published, as mentioned above.
- This Open Offer is not a competing offer;
- Link Intime India Private Limited, Registrar to the Offer, has confirmed that the Letter of Offer to the Public Shareholders of the Target Company whose names appear as on the Identified Date i.e. Wednesday, March 24, 2021 have been dispatched through registered post by Thursday, April 01, 2021. Additionally, the LoO is also dispatched through electronic mode to those Public Shareholders who have registered their Email-ID with the depositories;
- Please note that a copy of Letter of Offer (including Form of Acceptance-cum-Acknowledgement) is also available on SEBI's website www.sebi.gov.in, Manager to the Offer's website www.capitalsquare.in, and BSE Limited's website www.bseindia.com;
- Public Shareholders are required to refer to the Section titled "Procedure for Acceptance and Settlement of the Offer" beginning on page 18 of the Letter of Offer in relation to the procedure for tendering their Equity Shares in the Open Offer.

Instruction for Public Shareholders

- In case the Equity Shares are held in physical form**
 - Public Shareholders holding Equity Shares in physical form may participate in this Open Offer through their Selling Broker by providing relevant information and documents as mentioned in Paragraph 7.8.1 of the Letter of offer along with Form SH-4.
- In case the Equity Shares are held in demat form**
 - An eligible Public Shareholder may participate in this Open Offer by approaching their Selling Broker and tender their Equity Shares in Open Offer as per the procedure as mentioned in Paragraph 7.8.2 of the Letter of Offer along with other details;

- We have incorporated the details of violation of inter-se transfer and disclosure under Regulation 29 (2) of the SEBI (SAST) Regulations under Paragraph 2.1.12 of the Letter of Offer. SEBI may initiate appropriate action against the Promoter(s) and Promoter(s) Group in terms of SEBI (SAST) Regulations and provisions of the Securities and Exchange Board of India Act, 1992 for certain delisted compliances made by them.
- All the observations received from SEBI vide letter bearing reference number 'SEBI/HO/CFD/DCR-2/OWP/2021/6658/1' dated Monday, March 22, 2021 duly in terms of Regulation 16(4) of the SEBI (SAST) Regulations upon submission of Draft Letter of Offer are duly incorporated in the Letter of Offer;
- There are no other material updates in relation to this Open Offer since the date of PA, save as otherwise disclosed in the DPS, and the LoO. As on the date of this Advertisement and in the best of knowledge of the Acquirers, there are no statutory approvals required to be implemented by them in order to complete this Open Offer.

Nature of Activity	Original Schedule		Revised Schedule	
	Date	Day	Date	Day
Date of the Public Announcement	January 21, 2021	Thursday	January 21, 2021	Thursday
Publication of Detailed Public Statement in newspapers	January 29, 2021	Friday	January 29, 2021	Friday
Last date of filing of the Draft Letter of Offer with the SEBI	February 05, 2021	Friday	February 05, 2021	Friday
Last date of a Competing Offer*	February 12, 2021	Friday	February 12, 2021	Friday
Date by which SEBI's observations will be received	March 01, 2021	Monday	March 22, 2021	Monday
Identified Date*	March 03, 2021	Wednesday	March 24, 2021	Wednesday
Date by which the Letter of Offer will be dispatched to the shareholders	March 10, 2021	Wednesday	April 01, 2021	Thursday
Last date for revising the Offer Price / Offer Size	March 17, 2021	Wednesday	April 08, 2021	Thursday
Last date by which Board of the Target shall give its recommendation	March 16, 2021	Tuesday	April 07, 2021	Wednesday
Offer Opening Public Announcement	March 17, 2021	Wednesday	April 08, 2021	Thursday
Date of commencement of tendering period (Open Date)	March 18, 2021	Thursday	April 09, 2021	Friday
Date of closing of tendering period (Close Date)	April 01, 2021	Thursday	April 27, 2021	Tuesday
Date by which all requirement including payment of consideration would be completed	April 20, 2021	Tuesday	May 11, 2021	Tuesday

Note:
*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer and the parties to the SPA) are eligible to participate in the Offer any time before the Closure of the Offer.

- The Acquirers accept full responsibility for the information contained in this Advertisement and also for the fulfillment of their obligations laid down in the SEBI (SAST) Regulation. A copy of this Advertisement shall also be available on website of the SEBI at www.sebi.gov.in and Manager to the Offer at www.capitalsquare.in;
- The capitalized terms used in this Advertisement shall have the meaning assigned to them in the LoO, unless otherwise specified.

Issued by the Manager to the Offer

MANAGER TO THE OFFER:
CAPITALSQUARE ADVISORS PRIVATE LIMITED
208, 2nd Floor, AARPEE Center, MIDC Road No. 11, CTS 70, Andheri (East), Mumbai 400 093, Maharashtra, India.
Tel: +91 22-6684 9999/ +91 98742 83532
Website: www.capitalsquare.in
Email ID: tanmoybanerjee@capitalsquare.in / mb@capitalsquare.in
Contact Person: Mr. Tanmoy Banerjee
SEBI Registration No: INM000012219

On behalf of Acquirers
Sd/-
Pankaj Chandrakant Mishra

Date: Wednesday, April 07, 2021
Place: Mumbai